

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

**Item No. 619**  
**IB-253/ND/2022**

**IN THE MATTER OF:**  
**Bank Of Baroda**

**...PETITIONER**

**Vs.**

**Mr. Rakesh Garg**

**...RESPONDENT**

**Section**

**U/s 95(1) of IB Code, 2016**

**Order delivered on 13.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

**:Adv Sougat Sinha & Mr. Manoj  
Kumar, Adv.**

**For the RP**

**:CA Hemant Gupta RP**

**For the Respondent**

**:Mr. Abhishek Anand, Mr. Karan  
Kohli, Mr. Sahil Bhatia, Mr.  
Vaibhav Mendiratta and Mr.  
Akhand Singh, Advs.**

**ORDER**

Mr. Sougat Sinha, Ld. Advocate appearing for the Bank of Baroda seeks ten days' time to take instructions and for filing an application seeking withdrawal of the matter. Time granted. Ld. Counsel for the Respondent is present. List the matter along with IA/3402/2022 on **24.03.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**